

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1555/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017

NAME OF THE PARTIES: State Bank of India
V/s.
Metalyst Forgings Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Amega Grokhal a/w Pulkiteh Dutt Tiwari i/b. Shalcul Anandchand Mangalder	Advocate for Applicant	
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ORDER

CP No. 1555/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner is present. None present from the side of Corporate Debtor.

On the e-mail received from the Corporate Debtor's side saying that notice has been received by them only on yesterday evening, the same has been acknowledged by the Petitioner herein, list this matter for hearing on **12.12.2017** with further direction to the Petitioner to intimate the next date of hearing to the Corporate Debtor as envisaged under Adjudicating Authority Rules.

With request of the Petitioner's Counsel to file compilation of sanction letter, which was not filed along with the Company Petition, liberty is given to the Petitioner to file the same at the Registry by supplying copy to the other side.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)